

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO. 2125

**TO BE ANSWERED ON FRIDAY THE 11th DECEMBER, 2015
20AGRAHAYANA, 1937(SAKA)**

'Income Tax by Builders'

2125: SHRIMATI NEELAM SONKER:

Will the Minister of FINANCE be pleased to state:

- a) the number of builders and sub-builders in NCR Delhi who are registered as income tax payers;
- b) whether all the builders who are income tax payee, are paying tax;
- c) if so, the details thereof and if not, the reasons therefor; and
- d) the punitive action initiated by the Government against the defaulters?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ARUN JAITLEY)**

(a):No such information is maintained in a centralised manner.

(b), (c) & (d): For a particular assessment year, a 'person'(including builders & sub-contractors) is required to file his return of income and pay the taxes due on his income as per the provisions of Income-tax Act, 1961 ('Act'). Appropriate action as per the provisions of the Act is taken against non-filers or defaulters whenever such instances come to the notice of field authorities. The punitive actions include imposition of penalty and launching of prosecution by the authorities in appropriate cases.
